

HIGH COURT OF DELHI: NEW DELHI

NOTIFICATION

No. 77/Rules/DHC

Dated: 25.09.2025

In exercise of the powers conferred by Section 7 of the Delhi High Court Act, 1966 (Act 26 of 1966) and all other powers enabling it in this behalf, the High Court of Delhi, hereby makes the following amendment in Rule 5 of Part A(b), Chapter I of Volume V of the Delhi High Court Rules & Orders.

The following shall be substituted for the existing Rule 5 of Part A(b) of Chapter 1 of Volume V of the Delhi High Court Rules & Orders:-

5. Bail Applications- In every application for bail presented to the High Court the petitioner shall state whether similar application has or has not been made to the Supreme Court, and if made shall state the result thereof. The petitioner/applicant shall also mention whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof. An application which does not contain this information shall be placed before the bench with the necessary information.

NOTE: THIS AMENDMENT SHALL COME INTO FORCE FROM THE DATE OF ITS PUBLICATION IN THE GAZETTE.

BY ORDER OF THE COURT

Sd/-
(ARUN BHARDWAJ)
REGISTRAR GENERAL